

Comprehensive policy to calculate the toll amount

3971. SHRI NARESH AGRAWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any comprehensive policy to calculate the toll amount along the national highways;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether it is a fact that many instances of toll collection have been reported in spite of poor condition of road; and
- (e) if so, the reasons therefor and the action being taken by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) Yes, Sir. Government has notified the National Highways Fee (Determinations of Rates and Collection) Rules, 2008 on 5.12.2008, as amended from time to time, and for the stretches completed before 5th December, 2008 by the National Highways (Collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge — Public Funded Project) Rules, 1997; and the National Highways Rules, 1957 for those completed after the date of notification of these Rules. The above mentioned Rules have been notified under Section-7 of the National Highways Act, 1956.

- (c) Does not arise.
- (d) The user fee on a stretch of National Highways is collected as per the individual Notifications published in the Official Gazette by the Central Government.
- (e) Does not arise.

Details of awarded road projects

3972. SHRI C.M. RAMESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of road projects under the Ministry that have been awarded to each of the company/contractor for execution in the last five years, year-wise and project-wise;

(b) whether it is not a fact that many companies have withdrawn from contracts valuing more than Rs. 50 crores in the midway of the execution of the projects;

(c) if so, the details of each of such companies and reasons for leaving the project in the midway;

(d) whether it is not in violation of the tender contract; and

(e) if so, what action the Ministry has taken on each of such company/contractor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) The number of road projects awarded under National Highways Development Project (NHDP), Special Accelerated Road Development Programme for North Eastern region (SARDP-NE) and Left Wing Extremism (LWE) during the last five years are as under:—

Year	NHDP	SARDP	LWE
2008-09	8	16	0
2009-10	39	12	10
2010-11	51	34	130
2011-12	50	17	32
2012-13	11	4	9

(b) No, Sir.

(c) to (e) Does not arise.

Deaths due to shortage of Primary Trauma Care

3973. SHRI KHEKIHO ZHIMOMI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that maximum ratio of death in road accidents in world belongs to India and particularly in North Eastern States due to shortage of Primary Trauma Care;

(b) the total number of persons died in road accidents in country during the last three years, North Eastern State-wise details;